

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**MISCELLANEOUS APPLICATION NO.170/00201/2020
IN
ORIGINAL APPLICATION NO.170/00883/2019**

DATED THIS THE 16th DAY OF SEPTEMBER, 2020

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)**

Sri.Maneesh Agnihotri
Aged 49 years
S/o Late Sri R.K.Agnihotri
Formerly working as
Regional Provident Fund Commissioner
Bengaluru: 560 001.
And presently working as RPFC
Zonal Office Delhi & Uttarakhand
Bhavishya Nidhi Bhavan
Vajirpur Industrial Area
Delhi: 110 052.Applicant

(By Advocate Sri P.A.Kulkarni – through video conference)

Vs.

1. Union of India
to be represented by its Secretary
Ministry of Labour & Employment
Shram Shakti Bhawan
Rafi Marg, New Delhi-110 001.
2. Employees Provident Fund Organisation
by its Central Provident Fund Commissioner

Ministry of Labour & Employment
Government of India
Bhavishya Nidhi Bhawan
No.14, Bhikaji Cama Place
New Delhi: 110 066.

3. Central Provident Fund Commissioner
Ministry of Labour & Employment
Government of India
Bhavishya Nidhi Bhawan
No.14, Bhikaji Cama Place
New Delhi: 110 066.

4. The Secretary
Ministry of Labour & Employment
Government of India
& Chairman Departmental Promotion Committee
Ministry of Labour & Employment
Shram Shakti Bhawan
Rafi Marg, New Delhi: 110 001. ... Respondents

(By Advocate Shri K.S.Venkataramana for R2 – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri K.S.Venkataramana, learned counsel representing respondent No.2 stated that the order dtd.20.12.2019 passed by this Tribunal in OA.No.883/2019 has been challenged by the respondents by way of Writ Petition No.9626/2020 before the Hon'ble High Court of Karnataka at Bangalore. He further stated that vide order dated 09.09.2020, the order passed by this Tribunal has been stayed by the Hon'ble High Court.

2. The fact as stated by Shri K.S.Venkataramana, learned counsel

representing respondent No.2 has not been disputed by Shri P.A.Kulkarni, learned counsel representing the applicant.

3. In view of the above, the present Miscellaneous Application is disposed of with liberty to applicant to get it revived in the eventuality of dismissal of the Writ Petition by the Hon'ble High Court of Karnataka.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/

Annexures referred to by the applicant in MA.No.201/2020(OA.883/2019):

Annexure-MA1: Final order passed in OA.No.883/2019.
